

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.223- CP 19 of 2020
With
ITEM No. 224- IA 268 of 2020

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nachiket Dave, Advocate
For the Respondent : Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate for R-2

ORDER

None has appeared on behalf of the other respondents.

Since the CIRP order is still in existence and a moratorium is in place, we are inclined to adjourn this matter as a ***sine-die***.

Liberty is given to the Counsels to place on record the purshish in case the moratorium is lifted by the appellate Tribunal or by the Hon'ble Supreme Court.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)